

Assam Schedule VIII. Form No. 143
High Court Form No. (J) 13

ORDER-SHEET FOR CIVIL COURT

DISTRICT : SONITPUR
IN THE COURT OF THE DISTRICT JUDGE, SONITPUR, TEZPUR

Misc (S/C) Case No. 15 of 2022
Pratima Baraik, Petitioner

Serial No. of Orders	Date	Order	Signature
	<u>03-11-2022</u>	<p>This is an application u/s 372 of Indian Succession Act, 1925 praying for grant of Succession Certificate in respect of schedule property i.e. ₹3,16,121/- (Rupees Three Lakhs Sixteen Thousand One Hundred Twenty One) only left by deceased Mukta Paik in PF No. 4306 of Employee No. 3223 of Phulbari Tea Estate.</p> <p>It is seen that petitioner Pratima Baraik is a resident of Village- Phulbari Tea Estate, P.O- Rangapara, P.S. Charduar, District- Sonitpur, Assam. It is further stated that at the time of death, deceased left behind the only heir namely, daughter Pratima Baraik (Petitioner) aged 33 years.</p> <p>It is also seen that deceased left no WILL or Letter of Administration or Probate in respect of estate of deceased i.e. the schedule property i.e. ₹3,16,121/- (Rupees Three Lakhs Sixteen Thousand One Hundred Twenty One) only in PF No. 4306 of Employee No. 3223 of Phulbari Tea Estate.</p> <p>On the basis of the application, notices were issued which were duly served and none appeared for objection as the petitioner is the only legal heir left. On being asked, the petitioner filed evidence-on-affidavit reiterating the facts narrated in the petition corroborating the stand taken in the petition u/s 372 of Indian Succession Act.</p> <p>In support of the contention, petitioner has submitted Death Certificate of deceased marked as Ext. 1, Birth</p>	

		<p>Certificate of petitioner marked as Ext. 2, Photocopy of voter ID of petitioner marked as Ext. 3 and photocopy of PAN Card of petitioner marked as Ext. 4.</p> <p>It is also seen that there is no legal impediment u/s 370 or any other law in granting Succession Certificate.</p> <p>Having been satisfied with the authenticity of facts, petitioner Pratima Baraik appears to be appropriate person to get the Succession Certificate in respect of Schedule Property i.e. ₹3,16,121/- (Rupees Three Lakhs Sixteen Thousand One Hundred Twenty One) only with up to date interest, if any, in PF No. 4306 of Employee No. 3223 of Phulbari Tea Estate.</p> <p>Accordingly, succession certificate in favour of petitioner Pratima Baraik in respect of schedule property of ₹3,16,121/- (Rupees Three Lakhs Sixteen Thousand One Hundred Twenty One) only with up to date interest, if any, is granted subject to payment of requisite Court fee.</p> <p>Accordingly, the case is disposed of.</p>	<p>(C.B. GOGOI) District Judge Sonitpur, Tezpur</p>
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